

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**NEW DELHI**

**COMPANY APPEAL (AT)(Insolvency) No.885 of 2019**

**In the matter of:**

Praveen Jain, Prop. Bharat Traders

Appellant

Vs

Oum Lamitech Pvt Ltd

Respondent

Mr. Vishwendra Verma, Advocate for appellant.

Mr. Vivek Munshi, Advocate for Respondent.

**ORDER**

**11.02.2020-** Learned counsel for the appellant submits that he does not have the copy of the appeal and the annexures and the Registry informed that as per rule they are unable to supply the certified copy of the memo of appeal and annexures.

2. At this juncture, learned counsel for the Respondents submits that he is ready to supply copy of the memo of appeal with annexures to appellant.

3. In such circumstances, learned counsel for the appellants seeks adjournment. Prayer allowed. Let the appeal be fixed for **28.2.2020**.

**(Jarat Kumar Jain)**  
**Member (Judicial)**

**(Mr. Balvinder Singh)**  
**Member (Technical)**

**(Dr.Ashok Kumar Mishra)**  
**Member (Technical)**

Bm/kam